



भारतीय बीमा विनियामक और विकास प्राधिकरण
INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA

Title:PRESS RELEASE

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Change of Name of HDFC General Insurance Limited (Earlier known as L&T General Insurance Company Limited)

The Authority in terms of provisions of Section 35 of Insurance Act, 1938 and IRDA (Scheme of Amalgamation and Transfer of General Insurance Business) Regulations, 2011 had approved the scheme of merger of HDFC ERGO General Insurance Company Limited (Registration no. 125) with HDFC General Insurance Limited (Earlier known as L&T General Insurance Company Limited) (Registration no. 146). The scheme of merger was a three steps process as under:

- (a) HDFC ERGO General Insurance Company Limited (Registration no. 125) to acquire the entire shareholding of the L&T General Insurance Company Limited (Registration no. 146);
- (b) The name of L&T General Insurance Company Limited to change to HDFC General Insurance Limited;
- (c) On approval of National Company Law Tribunal (NCLT), HDFC ERGO General Insurance Company Limited (Registration no. 125) to merge with the HDFC General Insurance Limited (earlier known as L&T General Insurance Company Limited)(Registration no. 146);and
- (d) The name of HDFC General Insurance Limited (earlier known as L&T General Insurance Company Limited) (Registration no. 146) to change to HDFC ERGO General Insurance Company Limited.

All the above steps have been completed by the insurers. The registration of erstwhile HDFC ERGO General Insurance Company Limited (Registration no. 125) stands cancelled with effect from 16.08.2017, as the company stands merged with HDFC General Insurance Limited (earlier known as L&T General Insurance Company Limited). The merged entity is now known as HDFC ERGO General Insurance Company Limited (Registration no. 146)

The policyholders of both the companies will be serviced by HDFC ERGO General Insurance Company Limited (Registration no. 146).